

- i) Though the Games were allotted to Delhi in November, 2003, the projects were assigned to DDA in January, 2006.
- ii) Litigation/PIL against execution of work at Siri Fort Sports Complex and Games Village.
- iii) Part of the land at the Games Village, which belonged to the UP Govt., was handed over by the UP Government only in April, 2007 after continuous pursuation at various levels with the UP Govt.
- iv) Resistance of the members of the Sports Complex/Residents Welfare Association.
- v) Late decision on the sports surfaces/Field of Play by the OC.
- vi) Frequent change of the requirements by the OC.
- vii) Unprecedented/incessant rains.
- viii) Requirement of approvals from number of statutory bodies.
- ix) In several cases the tenders had to be recalled for getting reasonable rates.
- x) The stadia were constructed as per International Standards which involved import of lot of materials by Sea/Air which led to delay.

(d) to (f) DDA has informed that action has been initiated against the Project Developer of Commonwealth Games Village viz. M/s Emmar MGF Construction Pvt. Ltd. Liquidated damages were levied and the performance security of ₹ 183 crore was invoked out of which ₹ 90 crore have been encashed. The Project Developer has moved the High Court and the matter is a present *sub-judice*.

#### **Funds to prevent floods in Mumbai**

434. DR. JANARDHAN WAGHMARE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government is aware that Mumbai is threatened by torrential heavy rains causing great loss of life and property;

(b) whether the State Government of Maharashtra has submitted two proposals namely the Brihan Mumbai Storm Water Drainage Project and the Mithi River Development Scheme under additional Central assistance to face these problems; and

(c) if so, the difficulties in giving funds to Maharashtra Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Brihan Mumbai Storm Water Drainage Project (BRIMSTOWAD) has been approved by the Cabinet Committee on Economic Affairs (CCEA) in July, 2007 at a cost of ₹ 1200.53 crore to be provided as Special Assistance to the State of Maharashtra. So far, ₹ 1000 crore have already been released by the Government of India.

The Detailed Project Report (DPR) for the Mithi River Development Project received from the Municipal Corporation of Greater Mumbai and Mumbai Metropolitan Region Development Authority (MMRDA) has been forwarded to Ministry of Water Resources for technical appraisal and financial examination.

#### **Rehabilitation of evacuated people of CWG**

435. DR. T.N. SEEMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the funds allocated for rehabilitation of people evacuated from Delhi in connection with Commonwealth Games 2010;

(b) the agencies responsible for rehabilitation;

(c) the number of persons/families that have been rehabilitated and provided alternate houses;

(d) the total number of families/persons yet to be rehabilitated along with time by which they will be rehabilitated; and

(e) the total money spent so far for the rehabilitation, under each scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.